

CENTRAL ADMINISTRATIVE TRIBUNAL  
JABALPUR BENCH  
JABALPUR

C.A. No. 483/2002

Jabalpur this the 10th Day of November, 2003

Hon'ble Shri Sarveshwar Jha, Member (A)  
Hon'ble Shri Bharat Bhushan, Member (J)

Vikas Tiwari  
Son of Shri Bhishma Datt Tiwari,  
Or. No H-322, Barginagar,  
Minor, through Shri Bhishma Datt Tiwari,  
Natural Guardian (father),  
Resident No. H-322, Barginagar,  
Distt. Jabalpur, M.P.

... Applicant

(By Advocate: Shri S.C. Sharma)

Versus

1. Union of India, through  
Railway Recruitment Board,  
Bhopal, through Secretary,  
East Railway Colony,  
Bhopal, M.P. 462 010.

2. Union of India  
General Manager,  
Central Railway,  
Mumbai VT.

... Respondents

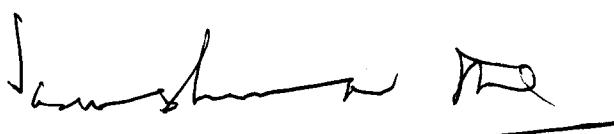
(By Advocate: Shri M.N. Banerjee)

O R D E R (Oral)

By Shri Sarveshwar Jha, Member (A)

Heard both the learned counsel for the  
applicant as well as of the respondents.

2. At the very outset, it has transpired  
that the candidature of the applicant for  
appearing at the examination for admission to  
the BCORC 2002-2003 (Vocational Scheme) course  
was cancelled on account of the fact that the  
hand writing of the applicant was found to be  
different as available in the application form  
and further in the examination as well as during



the course of verification of documents. It is also observed that the applicant has not given or submitted any representation to the respondents in the matter. It is also observed that the respondents have not carried out any further investigation or verification about whether the hand-writing of the applicant as available in the answer sheet is that of the person who appeared before them with the certificates etc.

3. In the circumstances, we are of the considered opinion that the matter has not been given a very careful consideration by the respondents before they passed the order dated 4.6.2002. The learned counsel for the respondents, Shri M.N. Banerjee is also of the view that the applicant should have represented to the authorities before he approached this Tribunal with this Original Application.

4. We, therefore, dispose of this O.A. at this stage itself, after considering the submission as made above and after having gone through the materials on record, with directions to the respondents to treat this O.A. as a representation of the applicant and to consider the matter after verifying the hand-writing of the applicant by

Subhashini Dhal

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other suitable means as considered appropriate by them and to issue a reasoned order in this regard within a period of two months from the date of receipt of a copy of this Order. Applicant is directed to file a copy of this O.A. with the respondents within a period of seven days from today. No costs.

(BHARAT BHUSHAN)  
MEMBER (J)

(SARVESHWAR JHA)  
MEMBER (A)

पृष्ठांकन से ओ/ल्टा... जल्लपुर, दि.  
परिविहारी शर्मा दिल्ली...  
परिविहारी शर्मा दिल्ली...  
परिविहारी शर्मा दिल्ली...

SC Shastri, Adm.  
M N Bangar, Adm.

W. Gustawa  
12/11/09

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